

A T. V. station was set up at Purnea, a border district of Bihar, with the grace of Late Shrimati Indira Gandhi and the people of that area were very happy because though Purnea is the oldest district yet its development works have been obstructed. Purnea is a suitable place from where all sides can be covered. Then why it is being discussed that this T.V. station should be shifted from Purnea to Katihar. I, therefore, request the Central Government that whatever be the stage of this proposal, it should not be shifted from there. Rather all the places should be covered by it. Katihar is only 24 miles away from there, then why the proposal of shifting is being considered.

(vii) **Need to set up fruit based industries in various parts of Himachal Pradesh**

SHRI K. D. SULTANPURI (Shimla) : Mr. Speaker, Sir, with your permission I raise the following matter under Rule 377 :

In the state of Himachal Pradesh, the economic condition of the people is solely depended on the cultivation of potatoes, ginger and apples in the upper regions and peaches, *gaigal*, lemons, pears and mangoes in the lower regions and in the plains. Some people buy their cash crops at cheap rates and thus exploit them. The farmers are not able to get the full price of their produce. The Government has set up some juice extracting units but as they are located at the Punjab and Haryana border, the people have to pay a very high fare to supply their produce to these units. Moreover, these units do not have sufficient capacities to utilise the entire produce. Due to this reason the people are facing a lot of trouble.

I want the Central Government to allocate funds to the Government of Himachal Pradesh to set up Public Sector units in the following areas :

Rohdu, Thiyog, Rampur, Shimla, Renuka in Nahar district, Nurpur in Kangra district, Chamba district, Una in Bilaspur district, Mandi Kullu and Lahaul spiti, etc. Survey of these areas should be conducted to set up units there as early as possible, so that the economic condition of these people could improve.

(viii) **Need to ensure implementation of the Land Ceiling Act in the country**

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Speaker, Sir, the Harijans and the people belonging to the backward classes are often fleeing from their villages in the country. In the Jahanabad area in Bihar, the number of such incidents is the most. On the other hand, extremism is also increasing rapidly. I want the Government to implement the Land Ceiling Act and the Minimum Wages Act under the 20 point programme at the earliest. The Government officials are expressing their inability in regard to these two points. Land disputes are the main reason. If the Government does not implement these two Acts in time, then the situation will deteriorate alarmingly.

DEMANDS FOR GRANTS, 1987-88

— *Contd.*

[*English*]

Ministry of Human Resource Development—*Contd.*

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO) : Mr. Speaker, Sir, fifty Hon. Members including two of my colleagues have participated in this very enlightened debate and in the first place I would like to thank all of them for their suggestions as well as criticism. I am thankful to them particularly for the criticism because it has been particularly weak; so I could not thank them more on the side of the criticism.

Sir, I would not make a long speech conceptually because the policy has been accepted, the programme of action has been accepted, what remains to be done at this stage is to tell Parliament where we have travelled, up to what point and where we wish to go from here. I would be as crisp as these parameters would require.

Sir, the first point of criticism which needs to be explained was that according to